

for installation of hand pumps and digging wells for all those areas where the drinking water is not easily available.

The Bihar Government is not able to solve the problem of drinking water because of paucity of funds. The Central Government, should give financial assistance to the Bihar Government, so that resentment among the people is not increased.

[English]

(viii) Demand for Setting up Cashew Development Board

SHRI I. RAMA RAI (Kasaragod) : Next to coconut and rubber, cashew cultivation is the largest in Kerala. In 1955-56, the total area of cashew cultivation was 37,460 hectares; now nearly one and a half lakh hectares is under cashew cultivation. In 1981 Kerala took up the multi-store cashew project with the help of the World Bank and increased the area of cultivation by about 10,000 hectares. After the land reforms in Kerala, the cashew cultivation has been taken up by the small farmers. Thus cashew crop has become a poor man's crop. The large scale cashew cultivation in Kerala is taken up only by the Government Plantation Corporation. The sad story of the cultivators is that in spite of all the development measures, the production has started decreasing. Even though research is being done to increase the production and quality of cashew nuts, it has not reached the ordinary farmers. In addition to these difficulties, the Government of Kerala has introduced the system of monopoly procurement for a price which is not at all remunerative to the farmers. Large scale smuggling of cashew nut to the neighbouring States of Karnataka and Tamil Nadu where the price is comparatively higher, is practised in

the border areas of Kerala. This uncrupulous trade practice should be discouraged by fixing the support price. Price should be fixed after taking into consideration the cost of production and the price in foreign markets. The immediate formation of the Cashew Development Board will solve some of the problems and help the farmers to get a more reasonable price for the cashew nut produced in Kerala.

12.30 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1987-88

[English]

MR. DEPUTY SPEAKER : Next Item. Discussion and voting on the Supplementary Demands for Grants (General) for 1987-88.

Motion moved :

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1988 in respect of the following demands entered second column thereof :

Demands Nos : 1, 2, 6, 7, 10, 12, 13, 14, 15, 15A, 17, 18, 21, 22, 24, 27, 28, 31, 33, 34, 37, 39, 41, 44, 46, 48, 49, 50, 51, 53, 54, 56, 57, 58, 60, 62, 65, 66, 67, 69, 70, 71, 72, 73, 74, 75, 77, 79, 82, 84, 88, 89, 90, 91 and 92."

Supplementary Demands for Grants (General) for 1987-88 Submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	
		Revenue Rs.	Capital Rs.
	1. Agriculture	32,41,00,000	—

Ministry of Agriculture